

GOVERNMENT OF INDIA
MINISTRY OF FINANCE
DEPARTMENT OF EXPENDITURE

LOK SABHA
UNSTARRED QUESTION No. 3281

TO BE ANSWERED ON MONDAY, DECEMBER 16, 2024
25 AGRAHAYANA, 1946 (SAKA)

PAY RELATED COURT CASES

3281: SHRI RAJMOHAN UNNITHAN

Will the Minister of Finance be pleased to state:

- a) the policy of Government in respect of extending benefits to similarly placed applicants in pay related court cases dismissed by Apex court in SLP and Review petition;
- b) whether Review petition No.11687/2024 in SLP 18423-18429/2023 filed by the Government in the case of Neeraj Kumar Srivastava & Ors. Vs. UoI & Ors. has been dismissed by the Hon'ble Supreme Court, if so, the details thereof;
- c) whether the Government has rejected the proposal to extend the benefits to similarly placed applicants while accepting that no more judicial avenues are left to the Government in the above case; and
- d) whether by not implementing the judgement in above case to similarly placed applicants, the Government is encouraging such applicants to take shelter of various Tribunals, High Court and Apex Court across the country and to file cases similar to the one already settled by Hon'ble Apex Court thereby increasing the number of cases in courts and wasting the valuable time of the Hon'ble Courts?

ANSWER

**MINISTER OF STATE IN THE MINISTRY OF FINANCE
(SHRI PANKAJ CHAUDHARY)**

- a) Orders of the Apex Court are implemented as per the directions of the court.
- b) Yes sir, Hon'ble Supreme Court vide Order dated 18th July, 2024 dismissed the review petition No. 11687/2024 in SLP No. 18423-18429/2023.
- c) & d) The directions of Hon'ble Supreme Court in SLP No. 18423-18429/2023 have been agreed for implementation.
